1	2	3	4	5	6
2009-10			86992	36381	15872
2010-11			63464	25811	12338

## Regulatory body for MGNREGA scheme

3082. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry has conducted or in process of conducting any detailed study about assets generated from MGNREGA scheme;

(b) if so, the details in this regard; and

(c) whether the Ministry contemplates to from regulatory body especially for MGNREGA?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir.

(b) A census of works executed under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during the period 2006-2009 has been carried out in 4 selected districts of 4 States *viz*. Umaria District, Madhya Pradesh, Sirohi District, Rajasthan, Deogarh District, Odisha and Vizianagaram District, Andhra Pradesh by the National Institute of Rural Development (NIRD), Hyderabad. The reports have been shared with the concerned State Governments for taking follow up action on the findings of census of works, as implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act.

(c) No, Sir.

## Implementation of SGRY in Gujarat

3083. SHRI DILIPBHAI PANDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Sampoorna Grameen Rozgar Yojana (SGRY) is functioning in Gujarat and all the other States, as on date;

(b) if so, the funds allotted for SGRY and funds utilized during the last two years, Statewise, year-wise and category-wise;

(c) the number of man-day of employment targeted to be generated and the actual number of man days generated under SGRY, during the last two years, State-wise, year-wise and category-wise; and

(d) the details of work completed under SGRY during the last two years, State-wise, year-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir.

(b) to (d) Does not arise.

## National Council for land reforms

3084. DR. T.N. SEEMA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government had set up a National Council for Land Reforms;
- (b) if so, when it was constituted;
- (c) the number of meetings held so far;
- (d) the recommendations submitted by the Council so far on land reforms in the country; and
  - (e) the steps being taken by Government based on those recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (c) Yes, Sir. The "National Council for Land Reforms" had been constituted under the Chairmanship of the Prime Minister and it was notified in the Official Gazette on 9th January, 2008.

- (c) The National Council for Land Reforms has not held any meeting so far.
- (d) and (e) In view of above, the questions do not arise.

## Impact of land acquisition on food security

3085. SHRI SYED AZEEZ PASHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has noted the news item in The Hindu dated 25 November, 2011 captioned Mindless land Acquisition will impact food security;

(b) if so, whether Government has sought any reports from the States on how much land has been acquired in the last three years respectively;

(c) whether any directive has been given to State Governments not to embark on land acquisition projects for some time;

(d) whether it is a fact that no advisories or guidelines has been issued by Government to State Governments in this regard; and

(e) if so, the reasons therefor?